

- (iii) The applicant has not acquired the citizenship of any other country by his own volition.
- (iv) The applicant has not exhibited sympathies toward Pakistan at any time.
- (v) His allegiance to India is beyond doubt and there is nothing otherwise known which would make it undesirable to confer Indian citizenship to him.

Usually, the persons living abroad are not able to submit supporting documents along with the application for grant of Indian citizenship. The Ministry of Home Affairs has received 15 applications under section 5(1)(b) of the Citizenship Act, 1955 during the period 2009 to 2011. No such foreigner has been granted Indian citizenship under section 5(1)(b).

(d) The central data about number of persons residing abroad on long permit is not maintained.

#### **Increasing benefits for paramilitary forces**

228. MS. SUSHILA TIRIYA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the number of voluntary retirement and resignations cases in paramilitary forces have increased in the recent years;
- (b) if so, the reasons therefor;
- (c) whether Government is proposing to increase the benefits for the forces;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) There has been no consistent trend in the Forces with regard to the number of Voluntary retirements and resignation cases. As reported by the Central Armed Police Forces (CAPFs) and Assam Rifles (ARs), Force-wise details of personnel who proceeded on voluntary retirements and resignations from 2009 to 2011 are as under:-

Force	2009		2010		2011	
	V/R	Resignation	V/R	Resignation	V/R	Resignation
CRPF	3580	266	2790	335	2377	308
BSF	6319	218	5443	182	5877	302
ITBP	653	95	464	148	389	103
SSB	364	229	447	183	313	112
CISF	809	330	997	616	1076	446
ARs	1258	24	734	23	793	27

The CAPFs and Assam Rifles personnel are proceeding on voluntary retirement and resignation from service mainly due to various personal and domestic reasons including children/family issues, health/illness of self or family, social/family obligations and commitments etc.

(c) to (e) The Government takes all suitable measures to contain the resignations/voluntary retirements and various benefits, including the welfare measures, have been extended to the Force personnel from time to time which, *inter alia*, provide for the followings:-

- (i) The Central Armed Police Forces (CAPFs) personnel are given allowances, in addition to their admissible pay and allowances applicable to Central Government employees based upon their eligibility and as per the terms and conditions prescribed for such allowances:-
  - (a) Risk/Hardship Allowance/Detachment Allowance;
  - (b) Ration Money Allowance;
  - (c) Family Accommodation Allowance
  - (d) Uniform Allowance, renewal, Kit Maintenance Allowance/Washing Allowance etc.
- (ii) Development adequate infrastructure on Border Out Posts (BOPs) for providing basic amenities to the troops and improve their living conditions;
- (iii) Introduction of electronic gadgets and construction of roads, fence and flood lights to reduce physical and mental fatigue to the troops and enhance operation efficiency;
- (iv) Better medical facilities for troops and their families including introduction of Composite Hospitals with specialized facilities are being ensured;
- (v) Provision of recreational facilities and introduction of Regimental and Community activities including Sports/Games, etc. at all levels to ensure maximum participation in order to reduce the stress levels;
- (vi) Provision of better communication/STD telephone facilities at places of deployment, particularly in remote areas so that the Force personnel can remain in regular touch with their families and friends and to reduce tension in the remote locations;
- (vii) Implementation of rational and fair leave policy and transparency in distribution of duties is ensured to prevent resentment and discontent amongst personnel;
- (viii) Proper Rest and Relief Policy has been introduced in order to ensure adequate rest and relief to the CAPFs personnel;

- (ix) Regular interaction between Commander and Jawans is being ensured to reduce the stress level;
- (x) Organizing talks by Doctors and other Specialists with the CAPFs Jawans to address their personal/psychological concerns, etc.
- (xi) Stress Management Capsule courses are regularly being conducted for the troops to mitigate their stress level;
- (xii) Regular Yoga has been introduced in the CAPFs by qualified Yoga Instructors;
- (xiii) Redressal and Grievances cells have been set up to sort out the problems of serving personnel;
- (xiv) Under the Prime Minister's Scholarship Scheme, scholarship @ 1250/- per month to boys and Rs. 1500/- per month to girls are being released to the wards of serving and retired personnel of CAPF every year;
- (xv) Condition of 10 years qualifying service has been removed for award of normal pension plus disability pension, for those, who become disabled while on duty.
- (xvi) Lump sum ex-gratia compensation amounting to Rs. 9 lakh for 100% disability has also been extended to the disabled CAPFs personnel *w.e.f.* 01.04.2011, who become disabled in the performance of their bonafide duties and are boarded out from service. For the cases less than 100% disability, the amount of ex-gratia compensation may be reduced in proportion to the degree of disability. However, a minimum of 20% disability is the condition for grant of ex-gratia compensation;
- (xvii) Welfare measures like Central Police canteen facility to the troops and their families have been provided.

**Illegal electricity connection to Kendriya Bhandar**

229. SHRI UPENDRA KUSHWAHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Central Record Office, Indo Tibetan Border Police (ITBP) East Block No. 9-A, New Delhi has provided an electric connection to Kendriya Bhandar situated beneath them illegally and they are also bearing Kendriya Bhandar electricity charges for the last 8-10 years;

(b) if so, the details/reasons thereof;

(c) whether ITBP has signed an agreement with Kendriya Bhandar for providing free electric connection to Kendriya Bhandar and if so, the details thereof; and

(d) the action taken by ITBP to disconnect electricity connection forthwith provided by them to Kendriya Bhandar and to recover electricity charges from them?